

LIR No. 1529/18

Manoj Verma vs. M/s Hindustan Cocacola Bottling North West & Ors.

30.07.2020

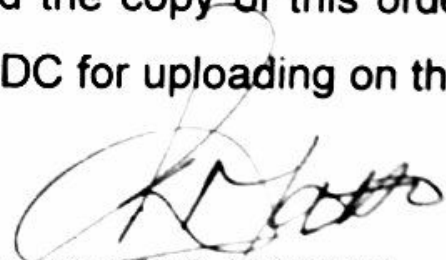
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. ARs for the managements No.1 and 3 through video conference.

The Ld. ARs for the management No.1 and 3 have concluded their arguments and Ld. AR for the workman seeks adjournment for 06.08.2020 to argue in rebuttal.

Accordingly, the matter stands adjourned for 06.08.2020 for hearing further arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



LIR No. 1691/19
Madhu Lal vs. M/s S.S. P. Packing Industries Pvt. Ltd.

30.07.2020

Present: None for the parties.

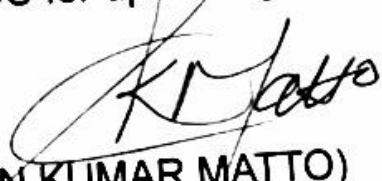
The matter is fixed for filing of rejoinder and also for framing of issues.

Today, on calling of the case no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19 to participate in the proceedings.

Ahlmad of this court has told to the court that rejoinder has not yet been filed.

So, the matter is ordered to be listed on the enblocked date i.e. 02.09.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 1531/18

Rakesh Dubey vs. M/s Hindustan Cocacola Bottling North West &
Ors.

30.07.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1527/18

Surinder Tiwari vs. M/s Hindustan Cocacola Bottling North West & Ors.

30.07.2020

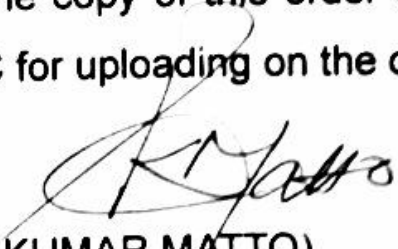
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. ARs for the managements No.1 and 3 through video conference.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1530/18

Fateh Mohd. vs. M/s Hindustan Cocacola Bottling North West & Ors.

30.07.2020

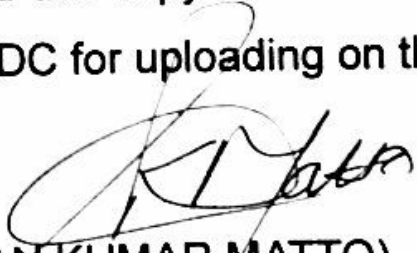
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. ARs for the managements No.1 and 3 through video conference.

The Ld. ARs for the management No.1 and 3 have concluded their arguments and Ld. AR for the workman seeks adjournment for 06.08.2020 to argue in rebuttal.

Accordingly, the matter stands adjourned for 06.08.2020 for hearing further arguments.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 489/16
Rakesh Jha vs. M/s Sheetal Enterprises

30.07.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19 to argue on the matter.

The Ahlmad of this court has told that the mobile phone number of the AR of the management was not available on record. So, the court notices could not be issued to the ARs of both the parties to argue in the present matter through video conference.

Accordingly, the matter is ordered to be listed on the enblocked date i.e. 02.09.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



LIR No. 2289/19
Virender Singh vs. M/s India Roadways

30.07.2020

Present: None for the parties.

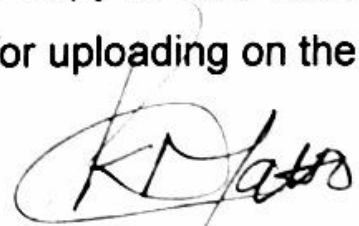
The matter is fixed for filing of rejoinder and also for framing of issues.

Today, on calling of the case no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19 to participate in the proceedings.

Ahlmad of this court has told to the court that rejoinder has not yet been filed.

So, the matter is ordered to be listed on the enblocked date i.e. 02.09.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



LIR No. 1533/18

Durga Prasad vs. M/s Hindustan CocaCola Bottling North West

30.07.2020

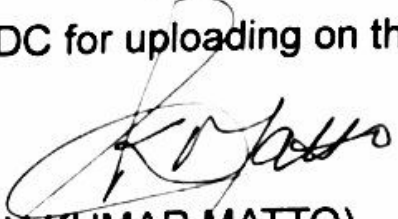
Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. ARs for the managements No.1 and 3 through video conference.

The Ld. ARs for the management No.1 and 3 have concluded their arguments and Ld. AR for the workman seeks adjournment for 06.08.2020 to argue in rebuttal.

Accordingly, the matter stands adjourned for 06.08.2020 for hearing further arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020

LIR No. 1532/18

Jai Prakash vs. M/s Hindustan Cocacola Bottling North West & Ors.

30.07.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. ARs for the managements No.1 and 3 through video conference.

The Ld. ARs for the management No.1 and 3 have concluded their arguments and Ld. AR for the workman seeks adjournment for 06.08.2020 to argue in rebuttal.

Accordingly, the matter stands adjourned for 06.08.2020 for hearing further arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 387/19
Sandeep Nakai vs. M/s Associated Press

30.07.2020

Present: None for the parties.

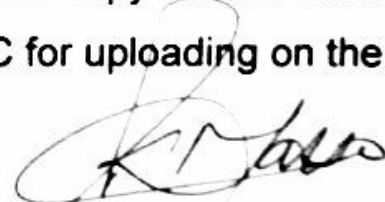
The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19 to argue on the matter.

The Ahlmad of this court has told that the mobile phone number of the AR of the management was not available on record. So, the court notices could not be issued to the ARs of both the parties to argue in the present matter through video conference.

Accordingly, the matter is ordered to be listed on the enblocked date i.e. 02.09.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 668/19
Latesh Sharma vs. Sparsh Special School

30.07.2020

Present: None for the parties.


The matter is fixed for filing of rejoinder and also for framing of issues.

Today, on calling of the case no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19 to participate in the proceedings.

Ahlmad of this court has told to the court that rejoinder has not yet been filed.

So, the matter is ordered to be listed on the enblocked date i.e. 02.09.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
30.07.2020